

**FORM BA
RETURN OF NET WEALTH**

[See rule 3(1)(B) of Wealth-tax Rules, 1957]

<p><i>For individuals/Hindu undivided families/companies</i></p> <p>■ Please follow enclosed instructions ■ PAN must be quoted. ■ Use block letters only.</p> <p>1. PERMANENT ACCOUNT NUMBER(PAN) <input type="text"/></p> <p>(If not applied for or not allotted, enclose Form 49A)</p> <p>2. NAME (LAST NAME/SURNAME, FIRST NAME, MIDDLE NAME IN THAT ORDER)</p> <p><input type="text"/></p>	<p>ACKNOWLEDGEMENT For Office use only</p> <p>Receipt No. <input type="text"/> Date <input type="text"/></p> <p>Seal and Signature of Receiving Official</p>
<p>3. ADDRESS FOR COMMUNICATION (A. RESIDENCE <input type="text"/> Or B. OFFICE <input type="text"/>) (Flat No./Door/House No., Premises, Road, Locality/Village, Town/ District, State/Union Territory in that Order)</p>	<p>8. WARD/CIRCLE/SPECIAL RANGE <input type="text"/></p> <p>9. IF THERE IS CHANGE IN JURISDICTION, STATE OLD WARD/CIRCLE/SPECIAL RANGE <input type="text"/></p>
<p>PIN <input type="text"/> TELEPHONE <input type="text"/></p> <p>FAX, IF ANY <input type="text"/></p> <p>5. DATE OF BIRTH (DD-MM-YYYY) <input type="text"/> - <input type="text"/> - <input type="text"/></p>	<p>10. VALUATION DATE <input type="text"/> - <input type="text"/> - <input type="text"/></p> <p>11. ASSESSMENT YEAR <input type="text"/> - <input type="text"/></p> <p>12. RESIDENTIAL STATUS* <input type="text"/></p> <p>13. WHETHER ORIGINAL <input type="text"/> or Revised <input type="text"/> Return ? <input type="text"/></p> <p>u/s 14/15/17 <input type="text"/></p>
<p>4. Sex (M/F) <input type="text"/></p> <p>6. STATUS* <input type="text"/></p> <p>7. IS THERE ANY CHANGE IN ADDRESS ? Yes <input type="text"/> No <input type="text"/></p> <p>If yes, whether A. Residence <input type="text"/> or B. Office <input type="text"/></p>	<p>14. If revised, Receipt No. <input type="text"/> and date of filing original Return <input type="text"/></p> <p>15. IS THIS YOUR FIRST RETURN ? Yes <input type="text"/> No <input type="text"/></p> <p>16. ARE YOU ASSESSED TO INCOME-TAX ? Yes <input type="text"/> No <input type="text"/></p>

STATEMENT OF NET WEALTH AND TAX (IN RS.)

Statement of net wealth

17. Aggregate value of immovable property (item 28.1e)	112	<input type="text"/>
18. Aggregate value of movable property (item 28.2d)	113	<input type="text"/>
19. Includible net wealth of other persons (item 28.3e)	114	<input type="text"/>
20. Aggregate value of interest in assets held in a Firm/AOP as partner/member (item 28.4f)	115	<input type="text"/>
21. Net wealth (As rounded off to nearest multiple of hundred rupees) (17+18+19+20)	116	<input type="text"/>
In words		<input type="text"/>

Statement of tax

22. Tax on net wealth	118	<input type="text"/>
23. Add: interest on late filing of return	119	<input type="text"/>
24. Total tax and interest payable (22+23)	135	<input type="text"/>
25. Less prepaid tax and interest (Attach Challans)		<input type="text"/>

	Date	Name of Bank and Branch	Branch Code	Amount (Rs.)
I	<input type="text"/>	<input type="text"/>	<input type="text"/>	<input type="text"/>
II	<input type="text"/>	<input type="text"/>	<input type="text"/>	<input type="text"/>
III	<input type="text"/>	<input type="text"/>	<input type="text"/>	<input type="text"/>
Total			137	<input type="text"/>

26. Balance tax and interest payable (24-25)	149	<input type="text"/>
27. Amount of refund due, if any	151	<input type="text"/>

* Fill in code as mentioned in instructions.

**COMPUTATION OF NET WEALTH INCLUDING NET WEALTH OF
OTHER PERSON(S) INCLUDEBLE IN ASSESSEE'S NET WEALTH
VALUE OF ASSETS AS DEFINED U/S 2(ea) OF THE WEALTH-TAX ACT**

(Attach separate sheet(s) wherever necessary and
mention aggregate figures in relevant columns)

28.1Immovable property

<i>Description</i> (a)	<i>Address</i> (b)	<i>Value as per Schedule III</i> (c)	<i>Debts owed in Relation to the asset</i> (d)	<i>Net amount [(c)-(d)]</i> (e)
Building(s) S. 2(ea)(i)				
Urban Land S. 2(ea)(v)				
Total			154	

28.2Movable property

<i>Description</i> (a)	<i>Value as per Schedule III</i> (b)	<i>Debts owed in Relation to the asset</i> (c)	<i>Net Amount [(b)-(c)]</i> (d)
(i) Motor cars S. 2(ea)(ii)			
(ii) Jewellery etc. S. 2(ea)(iii)			
(iii) Yachts, etc. S. 2(ea)(iv)			
(iv) Cash in hand S. 2(ea)(vi)			
Total		155	

28.3Includible net wealth of other persons

<i>Name of other person</i> (a)	<i>Relationship</i> (b)	<i>Aggregate value of all assets</i> (c)	<i>Debts owed in relation to such assets</i> (d)	<i>Net amount [(c)-(d)]</i> (e)
Total			156	

28.4 Interest held in the assets of a firm or association of persons (AOP) as a partner or member thereof:

<i>Name(s) and Address(es) of Firm(s)/AOP(s)</i>	<i>Name(s) of other Partners/ Members</i>	<i>Assessee's Profit Sharing Ratio (%)</i>	<i>Value of the Assessee's interest in the assets of firm/ AOP as per Schedule III</i>	<i>Debts owed in Relation to such Interest</i>	<i>Net Amount [(d)-(e)]</i>
(a)	(b)	(c)	(d)	(e)	(f)
Total				157	

29. Assets claimed exempt:

<i>Description of Asset</i>	<i>Value</i>	<i>Debt owed in relation to the Asset</i>	<i>Reasons for the claim</i>

30. List of documents/statements attached

<i>Description</i>	<i>In Figures</i>	<i>In words</i>

Verification*

I _____ (Name in full and in Block Letters) son/daughter of _____ solemnly declare that, to the best of my knowledge and belief, the information given in this return and the annexures and statements accompanying it is correct and complete, and that the net wealth and other particulars shown therein are truly stated and in accordance with the provisions of the Wealth-tax Act, 1957. in respect of net wealth as on the valuation date _____ chargeable to wealth-tax for the assessment year _____.

I further declare that I am making this return in my capacity as _____ (designation in case of Company/Hindu undivided family) and that I am competent to make this return and verify it.

Date :
Place :

Signature

* Before signing the verification, the signatory should satisfy himself that this return is correct and complete in every respect. Any person making a false statement in this return shall be liable to prosecution under section 35D of the Wealth-tax Act, 1957, and on conviction be punishable:

- (i) In a case where the tax sought to be evaded exceeds one lakhs rupees, with rigorous imprisonment for a term which shall not be less than six months but which may extend to seven years and with fine;
- (ii) In any other case, with rigorous imprisonment for a term which shall not be less than three months but which may extend to three years and with fine.